

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 3343
TO BE ANSWERED ON 16.12.2024**

RIGHTS OF CONTRACT AND INFORMAL WORKERS

†3343. SHRI MURARI LAL MEENA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the present status of appointment of contractual and casual labourers in Government organizations, Public Sector Undertakings (PSUs), Public Sector Banks (PSBs) and other organizations;**
- (b) the steps being taken by the Government for welfare of contractual and casual labourers in these organizations;**
- (c) whether regular monitoring is done in these organizations to ensure full compliance of labour laws;**
- (d) if so, the details thereof and the outcomes during the last three years;**
- (e) the number of grievances received against contractor for violation of labour laws during the last three years along with the action taken thereon; and**
- (f) the policies or schemes proposed by the Government for providing permanent employment to these labourers and to protect their rights?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (f): Casual workers are appointed directly by the respective establishments based on their requirements, and their data is maintained by these organizations.

Based on licenses and registration under the Contract Labour (Regulation and Abolition) Act, 1970, in 2023-24, 34,33,685 contract workers were engaged in the central sphere.

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The Government has enacted Acts to provide welfare benefits to workers in both organized and unorganized sectors, such as the Employees' State Insurance Act, 1948; the Employees' Provident Funds & Miscellaneous Provisions Act, 1952; the Employee's Compensation Act, 1923; the Maternity Benefit Act, 1961; the Payment of Gratuity Act, 1972; the Unorganized Worker's Social Security Act, 2008, based on eligibility. Major welfare schemes included Ayushman Bharat-Pradhan Mantri Jan Arogya Yojana (ABPMJAY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Pradhan Mantri Suraksha Bima Yojana (PMSBY) and Pradhan Mantri Shram Yogi Maan-Dhan (PM-SYM) etc.

The Central Industrial Relations Machinery (CIRM), led by the Chief Labour Commissioner (Central), enforces labour laws in the Central Sphere through regular inspections, taking action when violations are found.

Department of Personnel and Training (DoPT) had notified one time scheme on 10.09.1993 to confer temporary status and subsequent regularization of casual labourers/workers.
